

requiring the Board to place on record details of violation committed by the 5th respondent up to the filing of the present application and levy of environment damage compensation.

3. I submit that in the earlier affidavit filed by the Board it was stated that the industrial unit, since its inception, has been found to be largely compliant with the environmental laws. There were a few instances of non-compliance with the environmental laws, particularly the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016. The Board has already taken action for such non-compliances and imposed environment damage compensation on the unit.

4. In this regard, it is stated that the non-compliances were found by the Board in the past when the inspection was conducted by the officials of the Board on 25.08.2021. Specific non-compliances observed during the visit are reproduced hereinbelow:

- @30 MT of industrial process waste observed stored on land in open area near assembly point.
- @25 MT of waste mix solid product observed stored in open area on concrete flooring near main gate of unit.
- Contaminated wastewater from this raw material storage area is observed seeping through boundary wall of unit and observed on land in adjacent farm.
- During inspection One wastewater sample collected from kacha pond near assembly point (Near hazardous waste storage area) and results is observed pH -6.84. COD-9.39.597 mg/l, BOD-56.250 Mg/l, Phenolic Compound - 10.41mg/l & Oil & Grease -70 Mg/1.

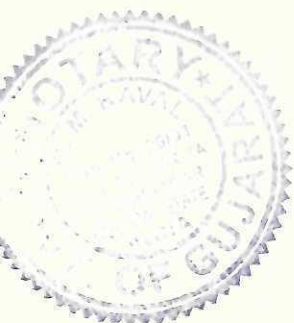


R. K.

- Vegetation in area @8 m * 4 m in open land of adjacent farm observed dry.
- Contaminated bags/liners are observed stored in open area within premises.
- During inspection @350 nos of contaminated HDPE drums (cut from centre). & @300 nos of contaminated MS drums (cut from centre) are observed stored on land in open area.
- Near discarded drum storage area. black colored residue (tarry waste) was observed spilled over partially on open land (@4m* 4m) and partially on pucca floor.
- During inspection, odour was felt in plant premises.
- During Inspection order control system/ deodorant spraying system was observed not operation.
- Unit has not provided sensors in waste processing and storage areas.
- During inspection ETP found dry and empty and interconnected pipelines in ETP area is observed in discussed congratulations.
- Looking to the condition of ETP, it seems that ETP was not operated since long.

Considering the nature of non-compliances, Closure Direction dated 12.10.2021 was issued to the unit and environment damage compensation to the tune of Rs. 7,00,000/- was imposed on the unit. The amount has been levied for the period of 25.08.2021 to 19.10.2021 (56 days) i.e. the date of inspection of the unit by the Board up to the date of disconnection of power supply to the unit. A copy of Closure Direction dated 12.10.2021 is annexed herewith and marked as **Annexure RR-1**. A copy of calculation sheet showing levy of environment damage compensation as per

Rsh



the prescribed formula is annexed herewith and marked as **Annexure RR-2.**

5. I say that the amount levied as environment damage compensation was deposited by respondent no. 5 on 03.11.2021. Thereafter, respondent no. 5 made an application for revocation of Closure Direction dated-12/10/2021 to the Board. The Board after duly considering the case of respondent no. 5, ensuring that necessary safeguards were in place and after monitoring compliance with environmental norms permitted revocation of Closure Direction dated 12.10.2021. A copy of revocation order dated 10.11.2021 is annexed herewith and marked as **Annexure RR-3.**

It is further submitted that board was ensuring the compliance time to time and extended the revocation order.

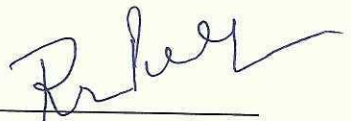
6. I say that post filing of the present application, inspection of the unit was carried out on 3.07.2023 and 18.11.2023. As stated previously in the affidavit of the Board, no instance of causation of environmental pollution was noticed by the officials of the Board in both the inspections. The unit was found working in accordance with the terms of Consolidated Consent and Authorization, which is valid till September 2025, and in conformity with the provisions of environmental laws. And based on inspection carried out on 27.06.2024 this unit has been issued further six-month extension of revocation order dated-08.11.2024. A copy of the extension of revocation order is annexed herewith and marked as **Annexure RR-4.**



[Handwritten signature]

- 7. I say that the unit has therefore already deposited the environment damage compensation amount for prior violations and is presently not found to be in violation of environmental norms.

- 8. I say that the Board assures to abide by all or any directions that may be issued by this Hon'ble Court and shall continue to periodically monitor the functioning of the unit.


DEPONENT

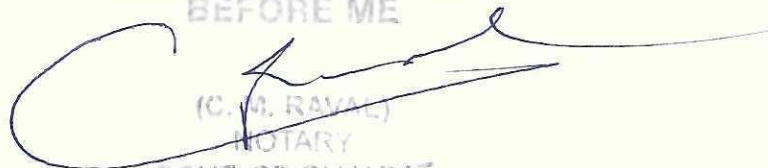
VERIFICATION

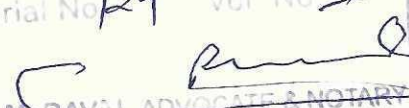
Verified at Gandhinagr on this 13th day of March 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.


DEPONENT



SOLEMNLY AFFIRMED
BEFORE ME


(C. M. RAVAL)
NOTARY
GOVT. OF GUJARAT
13 MAR 2025

Entered in Notary Register at
Serial No 129 Vol No I

C. M. RAVAL ADVOCATE & NOTARY
GANDHINAGAR
13 MAR 2025





331 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By. R.P.A.D.

CLOSURE DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. **GEO Cleaner LLP.** are carrying out industrial activity at-Survey No. 94, Near Old Samaliya, P.O. Pratapnagar, Ta: Savli, Dist: Vadodara-391121.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous and other Waste Rules-2016 vide order No. AWH -110736 dated 23/12/2020, valid up to 30/09/2025 with certain conditions.

AND WHEREAS, during the inspection of your industry on **25/08/2021** under Section - 10 of The Environment (Protection) Act - 1986, it was observed that:

- @30 MT of industrial process waste observed stored on land in open area near assembly point.
- @25 MT of waste mix solid product observed stored in open area on concrete flooring near main gate of the unit.
- Contaminated wastewater from this raw material storage area is observed seeping through boundary wall of unit and observed on land in adjacent farm.
- During inspection one wastewater sample collected from kacha pond near assembly point (Near hazardous waste storage area) and result is observed pH-6.84, COD-9,39,597 mg/l, BOD-56.250 mg/l, Phenolic Compound-10.41 mg/l & Oil & Grease-70 mg/l.
- Vegetation in area @8 m * 4 m in open land of adjacent farm observed dry.
- Contaminated bags/liners are observed stored in open area within premises.
- During inspection, @350 nos of contaminated HDPE drums (cut from centre) & @300 nos of contaminated MS drums (cut from centre) are observed stored on land in open area.
- Near discarded drum storage area, black colored residue (tarry waste) was observed spilled over partially on open land (@4 m * 4 m) and partially on pucca floor.
- During inspection, odour was felt in plant premises.

- During inspection, odour control system/deodorant spraying system was observed not in operation.
- Unit has not provided sensors in waste processing and storage areas.
- During inspection ETP found dry and empty and interconnected pipelines in ETP area is observed in disconnected conditions.
- Looking to the condition of ETP, it seems that ETP was not operated since long.

ORDER

Under the circumstances, I A. V. Shah, Member Secretary of Gujarat Pollution Control Board, in exercise of the power conferred under file no. Legal-G-28, under Section (5) of the Environment (Protection) Act -1986 issue directions as under, with immediate effect from the date of issue of this order:

1. To prohibit you from manufacturing at your industrial unit with immediate effect and to stop running batch in safe manner and then the batch shall not remain in operation in that way closed down the activity.
2. That you shall stop with immediate effect the operation of your industrial plant if operated on DG Set or Captive Power Plant.
3. That the concerned authorities shall stop supply of Electricity (except single phase) and other services to the plant with immediate effect till further order issue.
4. Unit is liable to pay applicable interim EDC.

If the above directions are not complied, you are liable for prosecution under Section 15 of the Environment (Protection) Act -1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One lac or both.

**For and on behalf of
Gujarat Pollution Control Board**


(A.V. Shah)
Member Secretary

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum upto 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.

NO: GPCB/CCA-VRD-1869/ID-75614/

dated:

Issued to:
✓ M/s. GEO Cleaner LLP
Survey No. 94, Near Old Samaliya,
P.O: Pratapnagar, Ta: Savli,
Dist: Vadodara-391121.



333 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Copy To,

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Ta: Savli, Dist: Vadodara.

I am directed to request you to disconnect supply of electricity (except single phase) with immediate effect from the date of issue of this order to the industrial plant of **M/s. GEO Cleaner LLP**. are carrying out industrial activity at- Survey No. 94, Near Old Samaliya, P.O. Pratapnagar, Ta: Savli, Dist: Vadodara-391121& intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(A.V. Shah)

Member Secretary

Copy To:

- 1) Regional Officer GPCB, Vadodara ...you are requested to follow-up with industrial unit regarding above directions and submit report for the same.
- 2) Unit-12.

Outward No:603254,12/10/2021

GPCB ID:75614

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3 of 3

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Calculation for EC with reference to Closure Direction issued to M/s Geo Cleaner LLP in line with GPCB Environmental compensation Guidelines:-

Explanation of the Formulae :

$$\text{Environment Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where,

EC is Environmental Compensation in Rs.

P1=Pollution Index of industrial sector

N = Number of days of violation took place

(here, factor "N" - Number of Days

Starting from the date of inspection based on which direction issued or the due date of directions,

Ending to the date of inspection of compliance verification or date of power disconnection, whichever is earlier)

R = A factor in Rupees (Rs.) for EC

S = Factor for scale of operation

LF = Location factor (Here, Regional officer shall mention Location factor (LF) in their inspection report of revocation.)

Where,

PI is Pollution index (based on the CPCB guidelines on Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories) and to be taken as per following table:

Table 7: Classification of industrial sector

Category	Pollution Index
Red	80
Orange	50
Green	30

N is Number of days for which violation took place is the period between the day of violation observed/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

R is Environmental Compensation factor in Rupees R to be taken as 250

S = Scale of Operation of the facility and may be taken as per following table:

Table 8: Scale of operation

Scale of Operation	Factor
Micro or small	0.5
Medium	1.0
Large	1.5

LF could be based on population of the city/town and location of the industrial unit For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town. following factors (LF) may be taken as per following table:

Table 9: Location factor based on population

S. No.	Population" (million)	Location Factor#
1	Less than 1	1.0
2	1 to < 5	1.25
3	5 to <10	1.5
4	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located 10km from municipal boundary

For critically populated areas/Ecologically sensitive areas, the scope of LF may be examined further.

Accordingly, the calculation to levy EDC from M/s Geo Cleaner LLP had been calculated which has been reproduced hereunder:

Environment Compensation (EC) = PI x N x R x S x LF

Where,

PI = 80 (for Red Category Industry)

N = No. of days of violation = Date of inspection in which

violation is observed (25/08/2021)
date of power disconnection of the unit (19/10/2021)
= 56 days

R = Rs 250

S = 0.5 (for small scale Industry)

LF=1.25 (for location located in Municipal city having
population 10 Lakh to 50 Lakh)

Hence, applicable EC = Rs 80 x 56 x 250 x 0.5 x 1.25
= Rs 7,00,000/- (Rs. Seven lacs only)



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GUJARAT POLLUTION CONTROL BOARD

Annexure RR-3

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

REVOCATION OF CLOSURE DIRECTION ISSUED UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Geo Cleaner LLP** are carrying out industrial activity at- Survey no. 94, Near Old Samaliya, P.O. Pratapnagar, Ta: Savli, Dist: Vadodara-391121.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. AWH-110736 dated 23/12/2020 which is valid up to 30/09/2025 for operation of the industrial plant.

AND WHEREAS closure order was issued under Section-5 of Environment (Protection) act-1986, as amended from time to time vide letter no. GPCB/CCA-VRD-1869/ID:75614/603254 dated 12/10/2021 with immediate effect.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs 1,00,000/- (One Lac Only) valid up to 31/12/2022.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.7,00,000/- (Seven Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on 29/10/2021 by the authorized officers of the Board, it was observed that:


- During visit, open land near assembly point found clear and covered with stone kapachi. There is no any process waste observed in the assembly point area at the time of visit.
- The industrial process waste shifted to dedicated hazardous waste storage area under closed shed.
- The concrete flooring near main gate is found clean at the time visit.
- The waste mix solid product shifted to dedicated finished product storage area under the closed shed.
- There is no waste water logged area found with in premises and adjacent farm at the time of visit.
- Unit has provided Collection tank, Neutralization, lamella, storage tank, activated carbon filter and Sand filter and final treated waste water holding tank in ETP Area.
- Unit has provided flow meter at the inlet and outlet of the ETP.
- Unit has provided Cement boundary wall around the periphery of the unit as remedial measure of water seepage of runoff water to adjacent open land area. Unit has also provided Effluent treatment plant.

Clean Gujarat Green Gujarat

- The unit has pumped out the accumulated waste wastewater in ETP for the further treatment.
- During visit unit has provided the separate storage area having concrete flooring and shed adjoining to ETP area within the premises for storage of De-Contaminated bags/ Liners.
- The Contaminated bags/liners and are disposed by selling to authorized recyclers having decontamination facility.
- There are no HDPE/MS drums cut form center observed in open area at the time of visit.
- Unit has sold out the Contaminated HDPE Drums and MS drums to authorized decontamination facility.
- The unit has submitted the detailed Dispatch of Contaminated Bags & liners and contaminated HDPE drums & MS Drums from 25.08.2021 to 18.10.2021 along with manifest copy in revocation application.
- There is no spilled terry waste observed in discarded drum storage area at the time of visit.
- Unit has provided the deodorant spraying system around the process shed and periphery of the unit along with Deodorant storage tank having submersible pump in it.
- During visit it is observed that unit has provided following sensors each in Solid waste processing and liquid waste processing area.
 - 1) H2S – 0-100 PPM
 - 2) VOC-0-5000 PPM
 - 3) HC-0-100% LEL is under maintenance in each area at the time of visit.

Under the circumstances, **S. J. Pandit, Member Secretary** of Gujarat Pollution Control Board, in exercise of the power conferred under file no. Legal-G-28, is directed to issue three month revocation for the closure order issued on 12/10/2021 with condition to comply your undertaking and all the conditions given in your Consolidated Consents & Authorization.

**For and on behalf of
Gujarat Pollution Control Board,**


(S. J. Pandit)
Member Secretary

GPCB/CCA-VRD-1869/ID-75614/

Date:

Issued to:
M/s. Geo Cleaner LLP
Survey no. 94, Near Old Samaliya,
P.O. Pratapnagar, Ta: Savli,
Dist: Vadodara-391121.



339 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Copy to: -

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Dist: Vadodara

2. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Savli,
Tal: Savli , Dist: Vadodara

With a request to Connect/ Re-connect the supply of electricity up to **three months** of **M/s. Geo Cleaner LLP** are carrying out industrial activity at- Survey no. 94, Near Old Samaliya, P.O. Pratapnagar, Ta: Savli, Dist: Vadodara-391121, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board,**


(S. J. Pandit)

Member Secretary

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No:605908,10/11/2021

Clean Gujarat Green Gujarat



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD

EXTENSION OF REVOCATION OF CLOSURE DIRECTION ISSUED UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME.

WHEREAS, you are having industrial plant, M/s. **Geo Cleaner LLP**, at Survey no. 94, Near Old Samaliya, P.O. Pratapnagar, Tal: Savli, Dist: Vadodara for integrated facility of pre-processing of hazardous waste.

AND WHEREAS, Gujarat Pollution Control Board has granted Consolidated Consent & Authorization vide No: **AWH-110736** valid up to **30/09/2025** for operating integrated facility of pre-processing of hazardous waste.

AND WHEREAS, closure direction was issued under Section 5 of Environment (Protection) Act-1986 for the violations of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 vide letter no. GPCB/CCA-VRD-1869/ID-75614/603254 dated 12/10/2021 with immediate effect.

AND WHEREAS, Trial run revocation order issued under section 5 of Environment (Protection) Act -1986 for the violation of the Hazardous & Other Waste (Management & Transboundary Movement) Rules -2016 vide letter No. GPCB/CCA-VRD-1869/ID-75614/605908 dated 10/11/2021 for three months.

AND WHEREAS, trial run revocation was extended vide letter No. GPCB/CCA-VRD-1869(2)/ID-75614/678462 dated 20/07/2022 for three months, extended vide letter No. GPCB/CCA-VRD-1869(4)/ID-75614/748240 dated 19/07/2023 for three months and again extended vide letter No. GPCB/CCA-VRD-1869(5)/ID-75614/785720 dated 11/03/2024 for three months.

AND WHEREAS, you had submitted new extended bank guarantee of Rupees 1,00,000/- vide number 0216IGFIN0000123 dated 06/04/2023 valid till dated 31/12/2024.

AND WHEREAS, your industrial plant was visited by official of the Board on dt. 27/06/2024 during inspection unit is largely found in compliance.

Under the above circumstances, I **D.M Thaker, Member Secretary, Gujarat Pollution Control board**, in exercise of the power conferred under file No. Legal-G-28, for under section-5 of Environment (Protection) Act, 1986 is directed to issue extension of revocation for further **six months** with condition as under:

- Unit shall comply condition of CC&A.
- Unit shall comply with submitted notarized undertakings.

- c. Unit shall submit bank guarantee with extended one year validity before expiry of the existing validity.

For and on behalf of
Gujarat Pollution Control Board



(D.M. Thaker)
Member Secretary

NO: GPCB/CCA-VRD-1869(6)/ID-75614/

Issued to: -

M/s. Geo Cleaner LLP,
Survey no. 94, Near Old Samaliya,
P.O. Pratapnagar, Tal: Savli,
Dist: Vadodara - 391121.

Copy To:

1. The Deputy Engineer,

Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.....

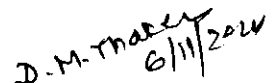
With a request to Connect/Re-connect the supply of electricity for period of six months revocation from date of issue of the order of M/s. Geo Cleaner LLP, are carrying out industrial activity at Survey no. 94, Near Old Samaliya, P.O. Pratapnagar, Tal: Savli, Dist: Vadodara - 391121 & intimate to us accordingly.

2. The Dy. Engineer (O&M)

Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Savli,
Ta: Savli, & Dist: Vadodara.....

With a request to Connect/Re-connect the supply of electricity for period of six months revocation from date of issue of the order of M/s. Geo Cleaner LLP, are carrying out industrial activity at Survey no. 94, Near Old Samaliya, P.O. Pratapnagar, Tal: Savli, Dist: Vadodara - 391121 & intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board



(D.M. Thaker)
Member Secretary

Outward No: 826347, 08/11/2024